Divisional Engineering Officials including Divisional Engineers (DENs)/Senior Divisional Engineers (Sr.DENs) has been stipulated. The inspections carried out by Divisional Engineering Officials are monitored by Higher Officials. Divisional Engineers/Senior Divisional Engineers are also responsible for planning/organizing maintenance/renewal of fixed Engineering assets for which they are required to deal with tenders also.

(b) and (c) Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police(GRP). In addition, concerned District Police is responsible for security of tracks, bridges, tunnels and law and order issues. However, Railway Protection Force (RPF) supplements the efforts of Government Railway Police (GRP) by providing better protection and security of passenger area and passengers and for matters connected therewith. Proper co-ordination is being maintained by the Railways with District Police/Government Railway Police (GRP) authorities for security of railway tracks.

Zero tolerance in train accidents

1240. SHRI KIRANMAY NANDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that cases of derailments and accidents have increased in the last one year due to human negligence and mechanical failure;

(b) if so, the number of such cases reported in the last three years;

(c) whether Government is committed towards zero tolerance in train accidents; and

(d) if so, the details of action taken by Government in this regard, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) During the year 2015-16, there have been 65 consequential train derailments in comparison to 63 derailments in the year 2014-15. Total consequential train accidents decreased from 135 to 107 in 2015-16 as compared to 2014-15.

However, in the current year from 1st April, 2016 to 28th February, 2017, the consequential train derailments increased from 60 to 76 as compared to corresponding period of the previous year. Total consequential train accidents have remained almost at the same level from 100 to 99 in 2016-17 as compared to the same period in 2015-16.

Number of Consequential train accidents on account of human negligence and failure on mechanical account from 2013-14 to 2015-16 and the current year from 1st April, 2016 to 28th February, 2017 are as under:-

Years	2013-14	2014-15	2015-16	2016-17
Total consequential train accidents	118	135	107	99
Number of train accidents due to Human Negligence*	108	118	93	83
Percentage	91.5%	87.4%	86.9%	83.8%
Failure on mechanical account	7	14	6	8
Percentage	5.9%	10.4%	5.6%	8.1%

*includes the accidents at unmanned level crossings which are caused due to negligence of road vehicle users.

(c) and (d) To prevent accidents attributable to human failures, priority is accorded to training including induction training, refresher courses and promotional courses. Defaulting staff are also dealt appropriately with the imposition of major/minor penalties.

All possible steps are also undertaken on a continuing basis to prevent accidents by way of replacement of over-aged assets, adoption of suitable technologies for upgradation and maintenance of tracks, rolling stock, signaling and interlocking systems, etc. Safety devices introduced to prevent accidents include provision of Train Protection Warning System (TPWS), Anti-Collision Device (ACD), Block Proving Axle Counters (BPAC), Auxiliary Warning System (AWS) and Vigilance Control Device (VCD).

Every train accident is enquired into either by the Commission of Railway Safety or the Departmental Inquiry committee depending upon the severity of the accident. Findings and recommendations of the Commission and Inquiry Committees are examined by the concerned departments of Indian Railways for compliance if feasible, and remedial actions are undertaken.

Extending jurisdiction of sambalpur division

1241. SHRI NARENDRA KUMAR SWAIN: Will the Minister of RAILWAYS be pleased to state whether Railways are considering to extend the jurisdiction of Sambalpur Division of East Coast Railway to include Jharsuguda-Barsuan-Kiriburu, Rourkela-Nuagoun and Jharsuguda-Hemgiri lines as per the demands submitted by the Government of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): At present, there is no decision to extend the jurisdiction of Sambalpur Division.